

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201  
IB-25/ND/2020

IN THE MATTER OF:

Sh. Nitin Singh

...PETITIONER

Vs.

M/s. Dr Johns Lab Pharma Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. P. Bhattacharya, Adv.

For the Respondent/ Corporate-debtor :Mr. Samendra Kumar, Ms.  
Shivani Jain, Adv.

ORDER

Counsels for both the parties are present. The learned counsel appearing on behalf of the operational-creditor has submitted that he wanted to file rejoinder to the reply filed by the corporate-debtor after serving advance copy to the corporate-debtor. He is directed to file rejoinder within a week. Matter is adjourned to 24.03.2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)  
Member (J)